

Shrimati Renu Chakravarty: Sir, how much is it estimated that these mufi regulations will deduct each year from the pay of the individual?

Sardar Majithia: There is no question of deduction, Sir. It is only paid once when the individual joins the service.

Shrimati Renu Chakravarty: Has the rest of it to be paid out of their own pockets?

Sardar Majithia: Naturally, if they want to be in mufi; they have to up-keep their clothes.

Shrimati Renu Chakravarty: Are there any other allowances given for cloth, dhobi allowances or anything?

Sardar Majithia: As I said, Sir, it is not an allowance. In that respect, it is only a compensatory allowance which they get once in a year and they are paid Rs. 16/- to begin with.

Shrimati Renu Chakravarty: Are they given allowances each year?

Sardar Majithia: No; only once when they join the service.

ENGLISH

*1200. **Shrimati Renu Chakravarty:** (a) Will the Minister of Defence be pleased to state whether English is prescribed as a compulsory subject for any of the examinations held in the Army for Tradesmen?

(b) If so, at which stage it is introduced and what are the standards prescribed?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) The stage at which it is introduced varies with the trade. There are three standards of English for which Certificates Class 3, 2 and 1 are issued.

Shrimati Renu Chakravarty: May I know, Sir, whether it is a fact that third grade men were degraded to the fourth grade after having been ten years of war service, because they were not able to pass second class English examination?

Sardar Majithia: No, Sir; it is not a fact. No one was degraded.

EXPERTS COMMITTEE FOR THE ZINC INDUSTRY

*1201. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether the Expert Committee set up to consider the establishment

of zinc manufacturing industry has begun its work?

(b) What is the personnel of the Committee?

(c) When are its recommendations expected?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) A statement giving the information is laid on the Table of the House. [See Appendix VII, annexure No. 36]

(c) The Committee is expected to submit its report to Government shortly.

Shri K. C. Sodhia: Are there any persons engaged at present in this industry?

Shri K. D. Malaviya: Yes, Sir. So far as lead and zinc processing is concerned, one Metal Corporation of India is at present engaged in this work.

Shri K. C. Sodhia: What was the import quota of zinc in 1951-52?

Shri K. D. Malaviya: A lot of zinc is imported, but I cannot just now quote figures.

TENURE POSTS

*1202. **Shri K. P. Tripathi:** (a) Will the Minister of Home Affairs be pleased to state which of the posts of the status of Joint Secretary and above in the Government of India services are tenure posts?

(b) Are any of these officers holding tenure posts even after the expiry of the tenure and if so, how many?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). All Secretariat posts of and above the rank of Joint Secretary in the Government of India are tenure posts. The tenures are, however, determined in two different ways according as the incumbents of the posts are or are not members of the Finance Commerce Pool. As members of this Pool have been permanently seconded to the Central Government the application of the tenure system in their cases only means that they should not hold particular posts longer than the tenure period. The non-Pool officers on the other hand, are under the tenure system, expected to return to their States on expiry of the tenure period. This latter system, namely, reversion to the States, however, was found unworkable after the transfer of power,